

OA No 2227 / 93

(8)

OA had been disposed of  
by Hon'ble Chairman and  
Hon'ble Mr. S.P. Biswas Member  
(A) on 11/11/96

*Done  
J. K. S.  
C.O./CI*

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

(9)

OA-2227/93

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN  
HON'BLE MR. S.P. BISWAS, MEMBER (A)

New Delhi this the 11th day of November, 1996.

1. Sh. Bipti  
S/o Sh. Tonta
2. Sh. Babu,  
S/o Sh. Gulab
3. Sh. Raghu Nath,  
S/o Sh. Prasadi
4. Sh. Prem Singh  
S/o Sh. Shyam Lal
5. Sh. Rajbir Singh  
S/o Sh. Ghure

Ex. Casual labours  
under Assistant Controller of Stores  
Western Railway,  
Bharatpur.

Presently

Qr. No.302,  
C-2 Western Railway,  
Railway Colony,  
Tughlakabad,  
Delhi.

...Applicants

(By Advocate Sh. B.S. Mainee)

Versus

UNION OF INDIA: Through

1. The General Manager,  
Western Railway,  
Churchgate,  
Bombay.
2. The Dy. Controller of Stores,  
Western Railway,  
Kota.
3. The Assistant Controller of Stores,  
Western Railway,  
Bharatpur.

...Respondents

(By Advocate Sh. Shyam Moorjani, though none appeared)

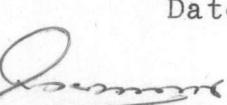
The application having been heard on 11.11.96  
the Tribunal on the same day delivered the following:

ORDER  
Chettur Sankaran Nair (J), Chairman

Applicants complain that they have not  
been screened or regularised though their juniors

were screened in 1990 and regularised consequently. Though there is an inordinate delay in approaching the Tribunal we direct the respondents to consider Annexures A-5, A-6 and A-7 representations and pass a speaking order thereon within three months from today. We also make it clear that this direction by itself will not confer a cause of action on applicants. No costs.

Dated, 11th November, 1996.



S.P. BISWAS  
Member(A)



CHETTUR SANKARAN NAIR(J)  
Chairman

'Sanju'